

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATE OF DECISION: 16.1.1990.

P R E S E N T

HON'BLE MR.S.P.MUKERJI - VICE CHAIRMAN

AND

HON'BLE MR.A.V.HARIDASAN - JUDICIAL MEMBER

ORIGINAL APPLICATION NO.187/89

P.K.Viswambaran - Applicant

Versus

1. The Flag Officer Commanding-  
in-Chief, Headquarters,  
Southern Naval Command,  
Cochin-682 004.

2. Smt.P.Krishnamma, UDC,  
Naval Aircraft Yard,  
Naval Base, Cochin-682 004.

- Respondents

Mr.M.Girijavallabhan - Counsel for applicant

Mr.P.V.Madhavan Nambiar,SCGSC- Counsel for respondents

O R D E R

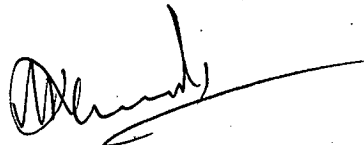
(Mr.S.P.Mukerji, Vice Chairman)


The short point in this application raised by the applicant is that, his case for promotion to the post of Superintendent has not been properly considered in relation to respondent No.2, Smt.P. Krishnamma. He has ~~also~~ prayed that a fresh Departmental Promotion Committee may be convened for re-assessment.

2. We have heard the arguments of the learned counsel for both the parties and gone through the

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documents carefully. The learned counsel for the respondents produced in original the minutes of the meeting of the DPC held on 21st and 22nd February, 1989. The DPC was headed by Commander Jose Varghese as Chairman and comprised five senior officers. Having perused the proceedings, we are satisfied that the applicant was considered by the DPC and assessed as 'Good'. Against the reserved vacancy for Scheduled Caste candidates, Smt.P Krishnamma, respondent No.2 was assessed as 'Very Good'. Since there was only one such vacancy for Scheduled Caste, respondent No.2 was included in the panel. It is not the case of the applicant that, members of the DPC were prejudiced against the applicant. It is an established law that this Tribunal cannot arrogate to itself the functions of a selection committee and reassess the candidates. Accordingly we see no merit in the application and reject the same with no order as to costs.

  
(A.V. HARIDASAN)  
JUDICIAL MEMBER

/16.1.90  
(S.P. MUKERJI)  
VICE CHAIRMAN

16.1.1990